

from New Delhi without a relay base at a suitable point midway. A.I.R. has no such relay facilities at present.

**External Services Programme of A.I.R.**

3151. **Shri Ravindra Varma:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the listener research unit of the All India Radio has undertaken any surveys of the quantity of listening and the quality of reception (audibility) of the All India Radio's External Services Programmes directed towards Western Europe;

(b) if so, what are the results of the surveys;

(c) whether the All India Radio has received any complaints about poor audibility; and

(d) if so, what steps Government propose to take to improve audibility?

**The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath):** (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) All possible steps are taken to improve the reception with the limited technical facilities available to All India Radio. Augmentation of aerial facilities as well as the provision of additional high power transmitters is being considered in AIR's proposals for the Third Five Year Plan.

**Production of Baker's Yeast**

3152. { **Shri S. C. Samanta:**  
 { **Shri Subodh Hansda:**  
 { **Shri M. L. Dwivedi:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that a firm in Calcutta is producing baker's yeast;

(b) if so, what is the annual production?

(c) how much foreign exchange has been saved by this venture; and

(d) whether there is any foreign collaboration involved in the project?

**The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** (a) Yes, Sir.

(b) The estimated present annual production is 100 tons on dry basis.

(c) Approximately Rs. 6 lakhs.

(d) Yes, Sir.

**Rules for Apprenticeship Training**

{ **Shri Subodh Hansda:**  
 3153. { **Shri S. C. Samanta:**  
 { **Shri B. K. Das:**

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that Government propose to introduce rules for compulsory intake of young people in all firms for apprenticeship training;

(b) if so, when this will be introduced; and

(c) whether all firms have accepted the proposal of Government for introducing such rules?

**The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi):** (a) to (c). The Apprentices Act, 1961 to provide for the regulation and control of training of apprentices in trades was passed by Parliament in December, 1961. The Act has come into force from 1st March, 1962, and the industries to which the Act has been made applicable have been notified vide G.S.R. 247, dated 12th February, 1962. Rules for carrying out the provisions of the Act are being framed.

**Trade Delegation to Indonesia**

3154. **Shri Raghunath Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether a trade delegation sponsored by the State Trading Cor-